

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

C.P./310/26/2019
in
OA .310/1597/2018

Dated 23rd Wednesday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

Sanjay Kakkar,
(Appraising Officer- Chennai Customs),
S/o. Shri P.C. Kakkar,
Flat No.22, Vrindavan Enclave,
New No.400- Avvai Shanmugham Salai,
Chennai- 600 086.

... Applicant

By Advocate : Party in person

Vs

1. Shri Raj Kumar Barthwal,
The Member (P&V and Admin),
Central Board of Indirect Taxes and Customs (CBIC),
North Block,
New Delhi- 110 001;

2. Shri S.A. Ansari,
The Under Secretary to Government of India,
Ministry of Finance Ad. II Section,
Central Board of Indirect Taxes and Customs (CBIC),
North Block,
New Delhi- 110 001.

.... Respondents/Respondents

By Advocate : Ms. Rajnish Pathiyil

ORAL ORDER
(Hon'ble Mr. P. Madhavan, Member(J))

Party in person and counsel for the respondents present.

2. When the matter is taken up, learned counsel for the respondents produces a Memo filed by the respondents, which may be kept with record and stating that order of the Tribunal dated 05.12.2018 has been complied with by the respondents.
3. Applicant/Party in person present and submits that the respondents granted the relief sought in the OA and, therefore, there is no need for further proceeding with the contempt. Further he made an endorsement to that effect in the Contempt Application.
4. In view of the above, C.P. is closed. Notice, if any, issued already is discharged.

(T. Jacob)
Member(A)
asvs

(P. Madhavan)
Member(J)